

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
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PUBLIC NOTICE

No.L-1/132/2013/CERC/-

Dated: 09.12.2015

Sub: Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related Matters) (Third Amendment) Regulations,2015.

In exercise of the powers conferred under section 178 of the Electricity Act, 2003 (36 of 2003), the Commission has made the Draft Central Electricity Regulatory Commission (Deviation Settlement mechanism and related Matters) (Third Amendment) Regulations, 2015 to amend the Central Electricity Regulatory Commission (Deviation Settlement mechanism and related matters) Regulations, 2014. The draft regulations and Explanatory memorandum have been uploaded on the CERC's website i.e. www.cercind.gov.in.

2. It has been decided by the Commission to hold a public hearing on the above draft regulation as per details given below: -

Date	Venue	Timing	Invitees
23.12.2015	"CERC Court ROOM" (Fourth Floor) Chanderlok Building, 36, Janpath, New Delhi.	11.00 AM	Representatives of Central / State Governments / State Utilities / CPSUs / CTUs / STUs / Transmission Licensees / Individual Experts / NGOs / IPPs / Financial Institutions / Consultancy Firms / Developers / Association related with Renewable Energy.

3. The Commission values your views and firmly believe that your participation/participation of your organization in the oral proceedings will be of immense assistance in arriving at just and fair conclusions on the deferent issues at stake. I would, therefore, request you to attend the hearing on 23.12.2015 or detail a responsible officer of your organization fully conversant with the subject matter.

4. To enable the office to make proper arrangements for the hearing , it is requested that the name of proposed participant(s) from your organisation may please be communicated to the undersigned latest by 18th December,2015. Please also let us know if you/your organisation proposes to make a presentation during the hearing. The presentation may please be planned to be limited to duration of 5 minutes and be covered in not more than 8-10 slides. A line in confirmation about the participation in the hearing would be highly appreciated.

Yours faithfully,

Sd/-

(Shubha Sarma)
Secretary

